

(a) whether final decision has since been taken to take over Cooper Allen and Company of Kanpur by the Defence Ministry;

(b) if not, the reasons for this abnormal delay;

(c) whether there are any difficulties; and

(d) if so, what are those and the steps taken to overcome those difficulties?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) No, Sir.

(b) to (d). There are several aspects concerning other Ministries which are relevant to a decision by the Defence Ministry on the subject. The matter is under consideration in consultation with these Ministries.

12.02 hrs.

#### PAPERS LAID ON THE TABLE

##### GOVERNMENT REVIEW AND AUDIT REPORT OF INDIAN RARE EARTHS LIMITED

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies' Act, 1956 :—

(1) Review by the Government on working of the Indian Rare Earths Limited, Bombay, for the year 1967-68.

(2) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See NO. LT-2064/68].

##### PRESS COUNCIL (AMENDMENT) RULES AND STATEMENT SHOWING DECISIONS OF RECOMMENDATIONS OF COMMITTEE ON BROADCASTING AND INFORMATION MEDIA

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : I beg to lay on the Table :—

L53LSS(CP)/68—6

(1) A copy of the Press Council (Amendment) Rules, 1968, published in Notification No. G.S.R. 1604 in Gazette of India dated the 7th September, 1968, under sub-section (3) of section 22 of the Press Council Act, 1965.

(2) A copy of the Third statement showing decisions taken on three more recommendations of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels.

[Placed in Library. See NO. LT-2065/68]

#### STATEMENT ON FLOOD SITUATION

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a statement on the flood situation in the country. [Placed in Library. See NO. LT-2066/68].

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### TWENTY-EIGHTH REPORT

SHRI KHADILKAR : I beg to present the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions.

12.04 hrs.

#### MOTION OF NO CONFIDENCE IN THE COUNCIL OF MINISTERS—contd.

MR. SPEAKER : As I said, the Prime Minister will speak and then Shri Gupta will reply. After that we will have a voting on this no confidence motion. Now I think we should be able to finish it before lunch time.

SHRI SEZHIYAN (Kumbakonam) : That depends upon the Prime Minister's reply.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) rose— (अवधान)



MR. SPEAKER : If you do not want to hear her, how can the Prime Minister or I help ?

श्री रवि राय : सुनना चाहते हैं, लेकिन गलत बात नहीं सुनना चाहते ।

SHRI J. M. BISWAS (Bankaura) : She must declare first what her decision is about the Central Government employees.

SHRI NAMBIAR (Tiruchirappalli) : We want to know specifically what she is going to do about the victimisation of 10,000 and more employees who are out of jobs. They are being prosecuted and removed from service. We want a pointed answer about what her decision is about the dismissals, suspensions, etc. Then only we will hear the rest. (*Interruptions*).

MR. SPEAKER : Order, order. Do you want to hear the Prime Minister or not ? How can you know what she is going to say ?

SHRI P. RAMAMURTI (Madurai) : Let her answer first whether she will withdraw the victimisation orders. (*Interruptions*).

SHRI UMANATH : The simple point is this. Before she enters into arguments in defence of the Government's handling of the strike, let her first define the Government's decision.

MR. SPEAKER : That means, you will dictate as to what she has to say ?

SHRI UMANATH : No dictation. We want to know; that is all.

MR. SPEAKER : I would appeal to you to hear her speech. After that, one or two members can get up and ask questions.

SHRI UMANATH : Yesterday when Mr Chavan was replying, we waited patiently, but ultimately towards the end, he simply said that the actions will stay. She, being the Prime Minister, we want to know from her in the beginning what final decision the Government has taken with regard to victimisation. Let her give her arguments later.

MR. SPEAKER : If hon. members do not want to hear her, I cannot force them to hear. For two days the debate has gone on and the Prime Minister has the right to reply. What she will say, I do not

know. There is no advance copy. She is expected to reply to the debate. As to how she should proceed and develop the points, I cannot guarantee anything.

SHRI UMANATH : Through you, we are requesting her.

MR. SPEAKER : If suppose a point is not covered, one of you can get up and ask a question. Mr. Gupta also has the constitutional right to reply at the end. (*Interruptions*).

SHRI H. N. MUKERJEE (Calcutta North East) : Yesterday we heard Shri Chavan very patiently when he made a provocative speech in so far as the victimisation matter was concerned. The Prime Minister today has aggravated the matter by beginning with a statement that she stands by whatever her Home Minister has said. . . . . (*Interruptions*) I do not intervene unnecessarily; I intervene only when I find things are becoming impossible. The House is working under a sense of provocation and the entire country shares that sense of provocation. That being so we are entitled to receive from government the most serious consideration to these matters. If the Prime Minister only ditto what her Home Minister has said yesterday, we are not going . . . . . (*interruptions*).

MR. SPEAKER : I can only control the House and request Ministers and members of the opposition to make speeches. . . . . (*interruptions*) Shri Kalita must sit down. The rules are known to everybody; not that some of the members do not know the rules. . . . . (*interruptions*).

SHRI UMANATH : Under what rule did you kill people by firing. . . . (*interruption*).

MR. SPEAKER : If you are not prepared to hear the Prime Minister the only alternative for me is to call Shri Kanwar Lal Gupta to reply. . . . . (*interruptions*)

SHRI UMANATH : We want a reply from the Prime Minister whether she will cancel the suspensions. . . . (*interruptions*) We want a reply. She must tell the House whether she will cancel the suspension and dismissal orders and withdraw cases. . . . . (*interruptions*).

MR. SPEAKER : Now I would request you all to sit down. If one of you stands, I can allow him to have his say. But if 20 members stand up at the same time and start speaking I do not know what to do about it. . . . . (*interruptions*)

SHRI S. M. BANERJEE : We have heard enough the story of Shri Chavan yesterday. . . . . (*interruptions*) The Prime Minister should answer those points which are agitating the minds of the people.

SHRI PILOO MODY (Godhra) : Why don't you write her speeches? You are literate enough. She might, perhaps, allow you.

SHRI S. M. BANERJEE : Shri Chavan has killed 14 government employees, 12,000 men are being victimised. Unless we get a reply to this question, we will not allow her to proceed. . . . . (*interruptions*).

MR. SPEAKER : Every time Shri Nambiar is on his legs.

SHRI NAMBIAR : They should withdraw all orders of suspension and dismissal and prosecution. . . . . (*interruptions*).

श्री जार्ज फर्नेंडीज (इम्पेड्ड इक्षिण) : वापिस जाइये और मंत्रिमंडल की बैठक बुलाइये। वहां पर विचार करिये और वापिस आकर यहां बयान दीजिये। प्रधान मंत्री बताएं कि उन्होंने श्री मोरारजी देसाई और श्री चव्हाण को क्या चिट्ठी लिखी है। ये सब एक साथ बैठ कर एक राय बना कर आयें।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I think, it is not proper for the Prime Minister to say, "I will not reply." The debate is almost complete now and we have had a full and detailed reply from the Home Minister. There is a feeling that no more points remain which need to be replied to by the Prime Minister so far as this particular debate is concerned; yet, there are three or four points on which the whole country is exercised and the minds of Members are exercised and for which they did not get an adequate reply from the Home Minister. So I propose, since those points have been raised, that if the replies only to those points it will also help us in shortening the debate and

in having some more time for other business. . . . . (*Interruption*). It is no use again going over the whole ground. . . . . (*Interruption*). I think it should be taken as if a reply to the debate has come from the Government, some clarification is being sought by the Opposition on that reply and the Prime Minister is giving clarification to those points after which the debate ends. . . . . (*Interruption*).

श्री जार्ज फर्नेंडीज : ये लोग हर बात को नीची राजनीति के लिये इस्तेमाल करते हैं।

SHRI A. K. GOPALAN (Kasergod) : Yesterday the Home Minister has given a reply in which he has said that there would be no change at all.

SHRI S. M. BANERJEE : He has aggravated the situation.

SHRI A. K. GOPALAN : It is not only on the 19th September or immediately after that that the suspensions took place. Even yesterday and day before yesterday suspensions have taken place. I will show you telegrams which I received yesterday and day before yesterday saying that suspensions are continuing. What is the use of their reply when while the Prime Minister speaks here there are suspensions outside? So there is no question of that. We only want to know whether the Prime Minister is going to reconsider and see that all these suspensions orders are withdrawn. . . . . (*Interruption*).

SOME HON. MEMBERS : No, no.

SHRI SEZHIYAN : Sir, yesterday we had a detailed reply from the Home Minister, Shri Chavan, about the strike and the events in connection with that. The only point which has to be clarified by the Prime Minister now is what her attitude and the attitude of Government are regarding suspension, termination, break in service and all these things. On that point we want a categorical and clear reply. Yesterday we expected some information from the Home Minister but we did not receive that information. So, we appeal to her generosity, because she happens to be the Prime Minister and a lady, to give us a categorical answer on that point. All the other points can be discussed and debated later on but this is a crucial point.

**SHRI NATH PAI (Rajapur) :** Sir, may I crave your indulgence ?

**MR. SPEAKER :** No. Your leader, Shri Dwivedy, has spoken.

The point is : Can I compel the Prime Minister to make her speech in a particular way.....(*Interruption*) ? I can only regulate speeches.....(*Interruption*). Can I ask Shri Ramamurti or Shri Dange to speak in a particular way ? Have I the competence to do that ?

**SHRI P. RAMAMURTI :** If this were the situation, I would not shirk the responsibility. I will answer the point straight.....(*Interruption*).

**SHRI NATH PAI :** I want to make an appeal to you and, through you, to the Prime Minister.

**MR. SPEAKER :** I thought, your leader had already done that.

**SHRI NATH PAI :** Nobody denies the right of anybody to speak as long as he or she wants. It is not that the right of the Prime Minister to make a reply is being challenged or is being disputed. She can make as long and rambling a speech as she is accustomed to and we are used to. Nobody denies that. But I would like to suggest that this can be reserved for the latter part of her speech. The first thing about which everybody is most anxious and which she should appreciate—she is the Leader of the House also.....(*Interruption*).

We were told yesterday that they are very eager to restore normalcy. (*Interruptions*) We were told yesterday that we should all try to restore normalcy. Even veterans like Shri Kripalaniji did not agree with the decision to go on strike and even Mr. Daudeker appealed to Government that every effort should be made now to bury the hatchet, to forget the past and start with a clean slate (*Interruptions*). You applauded Shri Kripalaniji when he said it. He did say yesterday that we should forget the past. I want the Prime Minister to address herself to this basic question : Should we all collectively make an effort to restore normalcy and, if so what are the steps that are needed ? The steps that are needed to restore normalcy are only patently clear to everybody. The Prime Minister

should begin by saying, as, I think, she was about to say....(*Interruptions*) I am not a speech writer; I can never hope to do that job. She has enough men to do that. Let her address herself to the main question. The main question is about the continued victimisation, how to stop it, how to stop prosecutions and how to institute an inquiry. We want a reply to these things.

**MR. SPEAKER :** I cannot ask the Prime Minister what she is going to say. It is not my duty at all. I am not going to do that. It will be a dangerous precedent for the future if I ask a particular Member or a Minister to speak in a particular way. She has heard what you have all said. You give a patient hearing to her and see if she is covering your points and then I will call Mr. Kanwar Lal Gupta to reply. If there is going to be some noise again, I will call Mr. Kanwar Lal Gupta to reply. I appeal to you to give her a patient hearing to see whether she is covering your points. That is her business. If there is some noise again, I will call Mr. Kanwar Lal Gupta to reply.

**SHRIMATI INDIRA GANDHI :** Mr. Speaker, Sir, all I had said before was that my colleague the Home Minister has dealt with various points. It was at that point that all this noise took place. It is evident from this how little seriousness is given to these very serious matters.....(*Interruptions*).

SOME HON. MEMBERS *rose—*

**SHRI UMANATH :** Nonsense. Are you serious ? It is all nonsense. (*Interruptions*)

**MR. SPEAKER :** Now I call Mr. Kanwar Lal Gupta to reply. (*Interruptions*)

**SHRI UMANATH :** Cancel.....

SOME HON. MEMBERS : Suspensions. (*Interruptions*)

SOME HON. MEMBERS : Cancel suspensions.

**SHRI UMANATH :** Reinstate....

SOME HON. MEMBERS : Employees. (*Interruptions*)

SOME HON. MEMBERS : Reinstate employees.

**SHRI UMANATH :** Withdraw.....

**SOME HON. MEMBERS :** Prosecutions. (*Interruptions*)

**SOME HON. MEMBERS :** Withdraw prosecutions.

**SHRI UMANATH :** Cancel suspensions.

**SOME HON. MEMBERS :** Cancel suspensions.

**SHRI UMANATH :** Withdraw prosecutions. Withdraw all suspensions.

**SOME HON. MEMBERS :** Withdraw all suspensions. Withdraw prosecutions. Institute judicial inquiry.... (*Interruptions*)

**MR. SPEAKER :** I have asked Mr. Kanwar Lal Gupta to reply....

**SOME HON. MEMBERS :** Cancel suspensions.

**SHRI UMANATH :** Cancel....

**SOME HON. MEMBERS :** ....Suspensions.... (*Interruptions*)

**MR. SPEAKER :** I shall put the motion to the vote. That is all.

**SHRI KANWAR LAL GUPTA :** I would like to reply.

**MR. SPEAKER :** Mr. Kanwar Lal Gupta wants to reply....

**SOME HON. MEMBERS :** Cancel suspensions.

**SHRI NAMBIAR :** Stop all victimisation.

**SHRI UMANATH :** Institute judicial inquiry.

**SOME HON. MEMBERS :** Stop victimisation.

**SHRI UMANATH :** We demand a judicial inquiry.... (*Interruptions*).

श्री रवि राय : सस्पेंशन वापस लो ।

**MR. SPEAKER :** I would appeal to all of you to sit down. Order now. You have had enough. (*Interruption*)

श्री रवि राय : वापस लो, वापस लो, सस्पेंशन वापस लो ।

**MR. SPEAKER :** Order now. Mr. Gopalan. (*Interruption*). You have had enough. If you want to begin I will sit again.

**SHRI UMANATH :** If you want to shoot, shoot us here. Let them shoot. (*Interruption*)

**MR. SPEAKER :** Mr. Gopalan.... (*Interruption*)

**SHRI NAMBIAR :** If they want to shoot, let them shoot us here.

**MR. SPEAKER :** Mr. Nambiar, please sit down.

**SHRI NAMBIAR :** You can call the police to shoot us here. You may shoot us here. (*Interruption*)

**MR. SPEAKER :** Mr. Nambiar, will you please sit down ?

**SHRI NAMBIAR :** Bring the Police. Shoot us.

**MR. SPEAKER :** Mr. Nambiar please sit down. (*Interruption*) It is not as though only I am interested in the conduct of the proceedings of the House.

**SHRI J. M. BISWAS :** 12,000 employees are suspended.

**MR. SPEAKER :** All of you may kindly sit down. One leader of the party can speak. But what has happened is all of you have started getting up and shouting. One leader of the party can speak. Everybody must sit down. If one speaks others will be able to listen. (*Interruption*). I cannot compel anybody. I cannot compel anybody to do a particular thing. The Prime Minister is replying to the debate. (*Interruption*) I am not answering questions. (*Interruption*) What is it that they expect from the Chair ? (*Interruption*) The whole gallery the whole country is watching us. The whole world is watching us. (*Interruptions*).

**SHRI UMANATH :** The whole country is watching that so many people have been suspended. They are watching what they are also doing. They are watching the adamancy of this Government. (*Interruption*)

**MR. SPEAKER :** Everyone in this House is watching wherefrom the noise is coming. (*Interruption*) How can we proceed like this ?

**SHRI UMANATH :** We have nothing against you. Our party is not against you. Our protest is against the Government which is adamant. That is my point. (*Interruption*)

**SHRI NAMBIAR** rose—

**MR. SPEAKER :** Mr. Nambiar, will you kindly sit down ?

**SHRI NAMBIAR :** I have nothing more to say. Why have they shot the poor ? I cannot tolerate this, Sir. Let them decide whether this *tamasha* should go on. (*Interruptions*)

**SHRI J. M. BISWAS :** Women were made naked and tortured and assaulted.... (*Interruptions*)

**SHRI KAMALNAYAN BAJAJ** (Wardha) : Mr. Speaker, Sir.....

**MR. SPEAKER :** I have received his letter, but I cannot accept his suggestion. His suggestion means surrender. He wants everybody to go away. Probably he wants to go away because he has got some urgent business....

**SHRI KAMALNAYAN BAJAJ :** May I submit.....

**MR. SPEAKER :** I cannot accept his suggestion. Let him please sit down.

**SHRI KAMALNAYAN BAJAJ :** I have a right to speak.

**SHRI J. B. KRIPALANI** (Guna) : I do not think that we can save the employees from what is called victimisation by shouting here. These things ought to be done through negotiations carried on between the leaders of the Government and the leaders in the Opposition.

**SHRI UMANATH :** Government have taken a final decision. That was what Shri Y. B. Chavan said.

**SHRI J. B. KRIPALANI :** No decision is ever final. Let me tell him that no decision....

**SHRI UMANATH :** Let them say that.

**SHRI J. B. KRIPALANI :** They need not say that. Surely, he does not want them to say it here. But it shall depend upon us, and not entirely upon them. But they must be allowed to say what they have to

say. Let them say what they have got to say.

**SHRI GANESH GHOSH** (Calcutta South) : They had already spoken yesterday. We do not want to hear the same thing again.... (*Interruptions*)

**SHRI J. B. KRIPALANI :** Let him please listen to me. He cannot oblige a Government to say here and now that there will be no victimisation.

**SHRI NAMBIAR :** They had enough time yesterday and the day before yesterday.

**SHRI J. B. KRIPALANI :** He had spoken already and he has shouted. Now, will he allow me to speak ?

**SHRI NAMBIAR :** They had enough time.

**SHRI J. B. KRIPALANI :** I want a settlement. I said yesterday that I wanted a settlement. There is no doubt that the employees were wrong. There is no doubt that the Government was wrong; Government cannot blame the police and whatever the police does, Government is responsible. But we cannot oblige a Government simply by shouting to go back upon its word. This can only be done through negotiations and I promise that there will be negotiations, whatever, the Prime Minister might say....

**SHRI VASUDEVAN NAIR** (Peemadé) : Does she agree to that ?

**SHRI S. M. BANERJEE :** Let the Prime Minister say that.

**SHRI NATH PAI :** Let the Prime Minister say so.

**SHRI J. B. KRIPALANI :** I may tell Shri Nath Pai that it is unreasonable to ask her to say whether she agrees or not. If we are worth our salt, we shall see that things are done more peacefully. Let us allow her to speak. Let her say what she has got to say. I tell you, neither the word of the Home Minister nor the word of the Prime Minister can be final in a democracy. The Opposition also has got certain rights, which we shall assert not by shouting but by meeting the authorities, and I promise that we shall meet them.

**SHRI NATH PAI :** Let her reiterate it.

**SHRI J. B. KRIPALANI :** No promise can be made here.

**SHRI KAMALNAYAN BAJAJ :** Mr. Speaker, Sir.....

**MR. SPEAKER :** I hope the hon. Member had had discussion with his leader and deputy leader before he made that suggestion.

**SHRI KAMALNAYAN BAJAJ :** I could continue only after Shri Kripalaniji sits down.

**SHRI J. M. BISWAS :** Let her give a commitment.

**SHRI J. B. KRIPALANI :** She cannot commit herself here. It is for us. Let my hon. friend be please reasonable.

**SHRI NATH PAI :** Let her say whether she will agree to negotiate.

**SHRI J. B. KRIPALANI :** We shall not oblige her to negotiate with us. And this cannot be done in this House. You know that in the UNO also, they discuss things publicly, and then they go in private to discuss things. We shall privately discuss it with them.....

**SHRI S. M. BANERJEE :** Let her say that she is prepared to negotiate.

**SHRI J. B. KRIPALANI :** Let him not talk of her being prepared to negotiate. No Government worth its name will commit itself here after this shouting. It can only be done through negotiations and through private negotiations.

**SHRI J. M. BISWAS :** Let her make a definite commitment. Unless she makes a commitment, I am not prepared to accept this.

**SHRI J. B. KRIPALANI :** I may again say that this cannot be done by disturbing the House.

**MR. SPEAKER :** Let us heed the advice of the elder Member.

**SHRI NAMBIAR :** I am very sorry. We are unable to accept his advice. I bow down before Acharya Kripalani, but I am not able to accept his advice.

**MR. SPEAKER :** After all, there are 522 Members here.....

**SHRI NAMBIAR :** I bow down to him, but on this there is no compromise and there is no compromise. Let him please understand. Please underline my words: There is no compromise. Either they withdraw all the cases or we shall not allow the House to have this drama of a democratic drama.

**MR. SPEAKER :** The hon. Member has made it clear; I do not know how many people agree; he has made it clear that he would not allow the House to continue; that is his point of view; he has made it clear already.

Now, I would request Shri Kanwar Lal Gupta to reply. (*Interruptions*)

**SHRI UMANATH :** Unless we get a reply from the Prime Minister that she would cancel suspensions and withdraw prosecutions, we shall not allow the House to go on. Cancel suspensions; withdraw prosecutions; restore normalcy; institute judicial inquiry; stop victimisation. (*Interruption*)

**MR. SPEAKER :** Order, order. Will all of you now kindly sit down? (*Interruptions*). I again appeal to hon. Members who are standing and talking simultaneously to resume their seats (*Interruptions*). Will all of you now kindly sit down? (*Interruptions*.) I think you need a little rest after shouting. Will you all kindly sit down now?

There must be some procedure laid down in this House. I have called a meeting of the General Purpose Committee where all the party leaders must come, and the Speaker must be enlightened as to how the House should be run in such circumstances. I am only anxious about the House being run properly. It cannot be discussed here, it is not possible with 522 members.

**AN HON. MEMBER :** You are conducting very well.

**MR. SPEAKER :** You do not know what a strain it is. I have not shouted, but my throat also has gone.

Therefore, I am calling a meeting of the General Purposes Committee where all of us, the leaders of all parties, will sit together. That is on the 15th. The point is this is Parliament. After all, we attach so much sanctity to it naturally. All I want to know is how to conduct this House. Some people



may not like a decision, but I do not think in a democracy any Government has pleased everybody. You have a right to discuss, you have a right to argue with them, you have a constitutional right to do anything outside this House, but this House also must be allowed to continue.

I would appeal to you. It is 1 O'Clock now. I will be in the House again at 2 O'Clock. In this one hour may I appeal to you to think about it. Permit me to appeal to you to preserve the sanctity of the House. It is not the monopoly of Mr. Chavan or somebody else, it belongs to all of us. The House belongs to the whole country, it belongs to all parties, every one of us. Outside there may be some demonstration or something, but here what am I to do if something like this happens? (*Interruptions*)

SHRI M. L. SONDHJI (New Delhi) : There is no protection. Mr. Chavan is proud of it that he has come out with flying colours. We will come and meet you, but then what will happen?

MR. SPEAKER : After all, I cannot compel anybody to make a speech, nor can I make anybody make a statement in a particular way. All I can do is to conduct the proceedings of the House. Will you permit that? I appeal to you to permit me that. If you are not satisfied with the Government's decisions, you have got other constitutional methods. (*Interruptions*) It is not my job to suggest what you should do. You are capable of it. But this House should not be disturbed. This House belongs to all of us. It belongs not only to this block, but every block, and there are hundreds of people on the other side. Only you should not shout like this, it is not proper. May I appeal to you to think among yourselves between now and 2 O'Clock? If one member talks, I can hear. Every party has a leader, but everybody should not get up like this, I am prepared to hear one at a time. I heard Shri Mukerjee, Shri Dwivedy, Shri Gopalan. I am prepared,

13. hrs.

SHRI UMANATH : Now the ball is in the other court, Sir.

MR. SPEAKER : There are Government decisions. They are not mine. It is not my job. I cannot do it. So there is no

use your talking to me about that. At 2 O'clock let the House be dignified. Let us see that the House behaves in a dignified way. I can do nothing.

SHRI A. K. GOPALAN : The House cannot be dignified when one of the Ministers goes out in the country and exhorts the people to take the law into their hands. (*Interruptions*)

SHRI NAMBIAR rose—

MR. SPEAKER : Mr. Nambiar I appeal to you. Let the leaders of the parties speak. You are again starting shouting. (*Interruptions*). The House has a right to remove the Minister.

Now we adjourn to meet again at 2 p.m. 13.02 hrs.

*The Lok Sabha adjourned for lunch till Fourteen hours of the Clock.*

*The Lok Sabha then re-assembled after lunch at five minutes past Fourteen of the Clock*

[MR. SPEAKER in the Chair]

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—*contd.*

MR. SPEAKER : May I now request the Prime Minister to speak?

SHRI NAMBIAR : We must know what exactly is the decision. (*Interruptions*).

MR. SPEAKER : Order, order.

SHRIMATI INDIRA GANDHI : Mr. Speaker, Sir, I do not know whether it is worthwhile making an effort when this kind of atmosphere exists. I have tried to speak several times earlier in the day. I had something to say, but now I have to re-think whether I would say those things or not in this atmosphere, because we cannot be bullied into saying anything. (*Interruptions*).

SHRI UMANATH : Where is the question of bullying? We were giving expression to the feelings of thousands of people outside.

SHRIMATI INDIRA GANDHI : I do not accept the fact that these few people represent the thousands of Government employees or the public. We represent them just as much as anybody else. I am also in touch with Government employees. They are not the only people who are in touch with them.

**SHRI UMANATH :** You are interested in repression against Government employees, in killing Government employees, (Interruptions)

**SHRI P. RAMAMURTI** rose—

**SHRI RANDHIR SINGH (Rohtak) :** We are not going to hear him. (Interruptions).

**श्री प्रेम चन्द वर्मा (हमीरपुर) :** हम उनको बोलने नहीं देंगे। उन्होंने हमारे लीडर को बोलने नहीं दिया है, हम उनको बोलने नहीं देंगे।

**MR. SPEAKER :** It is only for hearing that we are sitting here. So, somebody must hear when somebody else is speaking.... (interruptions)

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) :** May I request my friends on this side of the House not to play the game of those who are sitting on the other side? This is not the way to behave in this House.

**MR. SPEAKER :** After all, the House must go on. If both sides do not want to hear the other side, what shall we do here? Why should we sit here?

**SHRI P. RAMAMURTI :** Just now, about ten minutes ago, you were good enough to call the leaders of the Opposition, and the Minister of Parliamentary Affairs and we discussed the whole situation. I do not want to go into the details of what happened there. After that, I expected that the Prime Minister in her reply, in her speech, will not make any provocative statement like "you bullied us".

**SHRI RANDHIR SINGH :** Do not sermonise..... (interruptions)

**SHRI P. RAMAMURTI :** I am sure Dr. Ram Subhag Singh should have conveyed to the Prime Minister the spirit of that understanding. Even before I came to the House immediately after the meeting this thing had started. I hope at least now Dr. Ram Subhag Singh will convey to her whatever has transpired so that she will not make this kind of provocative statement.

**MR. SPEAKER :** Naturally, Dr. Ram Subhag Singh will convey to her whatever we have discussed. Meanwhile, let us hear Shri Kanwar Lal Gupta.

**SHRI J. M. BISWAS :** Will the Prime Minister not speak?

**SHRI M. L. SONDHI :** Remove Lala Lajpat Rai's portrait from here and keep in its place.... (interruptions)

**श्री भद्रल बिहारी वाजपेयी (बलरामपुर) :** गुप्त जी जवाब देने के लिये तैयार हैं अगर सदन सुनना चाहे। लेकिन यह कोई अच्छी परम्परा नहीं होगी कि प्रधान मंत्री अपने विचार व्यक्त न करें। मेरा निवेदन है कि जो कुछ हुआ है उसको भुला कर कर्मचारियों के हितों की भावना को प्रमुख रख कर और आगे चर्चा को चलाना चाहिये। मैं अपने विरोधी दल के सदस्यों से भी कहूंगा कि उन्होंने अपना विरोध प्रकट कर दिया है, अब संयम से काम लें। हम प्रधान मंत्री को सुनें, उन्हें क्या कहना है। अपना रोष प्रकट करने का हमको आगे भी मौका मिलेगा। लेकिन सदन में यह परम्परा कायम की जाये कि किसी को बोलने ही न दिया जाये, यह कोई अच्छी परम्परा नहीं है, स्वस्थ परम्परा नहीं है। मैं प्रधान मंत्री से भी कहूंगा कि वह गुस्सा दिल में से निकाल लें और सदन की नेतृ के नाते आचरण करें।

**श्रीमती इंदिरा गांधी :** वाजपेयी जी को यह बात पहले याद आई होती तो अच्छा होता।

**SHRI M. L. SONDHI :** You will have to give the judicial inquiry..... (Interruption).

**MR. SPEAKER :** Perhaps later on, in a calmer atmosphere, this problem could be solved much more satisfactorily than in this excitement. I do not want to compel anybody to speak or not to speak. I would only appeal to you that the prestige of this Parliament should not be affected. It belongs to all of you, to all sections of the House. It is the highest forum and we have to express our views here.

**SHRI C. C. DESAI (Sabarkantha) :**  
Then the debate should be taken up to-morrow.

**MR. SPEAKER :** How can the debate on the No-confidence motion be adjourned ?  
Shri Gupta.

**श्री कंबर लाल गुप्त (दिल्ली सदर) :**  
अध्यक्ष महोदय, अच्छा होता अगर प्रधान मंत्री महोदया ने इस पर अपने विचार प्रकट किये होते ।

**श्री स० मो० बनर्जी :** अच्छा हुआ, नहीं बोली ।

**श्री कंबर लाल गुप्त :** फिर भी आज एक चीज स्पष्ट हो गई है कि जो विषय सरकारी कर्मचारियों की हड़ताल का यहां पर पेश है उसको लेकर लोगों की भावनाएं बहुत उत्तेजित हैं और उमका एक नमूना यहां पर देखने को मिला है । अब जो नमूना हमने देखा है और जो उत्तेजना का वातावरण देखा, हो सकता है कि उसको इस तरह से प्रकट न किया जाता तो अच्छा होता । लेकिन उसको प्रकट करने के अलग-अलग तरीके हैं । एक तरीका मेरे भाइयों ने अपनाया है । इसका यह मतलब नहीं है कि हममें इसके बारे में कुछ कम रोप है । लेकिन हम जो रोप प्रकट करना चाहते हैं वह वैधानिक तरीके से प्रकट करना चाहते हैं ।

अध्यक्ष महोदय, यह रोप केवल इसी सदन में नहीं है, यह रोप जहां 26 लाख कर्मचारी हैं उनके हर एक घर में है । मैं चव्हाण साहब को फिर बतलाना चाहता हूं कि जो लोग उस दिन दफ्तर में गये भी थे उनके शरीर केवल दफ्तर में थे और उनकी आत्मा बाहर थी । यह बात उनको अच्छी तरह से समझ लेनी चाहिये ।

लेकिन दुख की बात यह है कि यह सरकार जब कोई समस्या आती है तो आंख मूंद लेती

है और समझती है कि सब कुछ हरा-भरा है । लेकिन मैं आज अपने दोस्तों को, इधर के लोगों को भी बताना चाहता हूं कि मुझे भी अच्छा नहीं लगा जो कुछ आज यहां हुआ । हो सकता है कि बाहर भी ऐसे लोगों की काफी बड़ी संख्या हो जो इसको अच्छा न समझें । लेकिन इस चीज का क्या जवाब है कि 26 लाख कर्मचारी जो भूखों मर रहे हैं, उनको कैसे बचाया जाये । आखिर उनकी मांग क्या है ? उनकी मांग फुल न्यूट्रलाइजेशन की ही तो है । वे अपनी तनख्वाहों को बढ़वाना नहीं चाहते हैं । वे चाहते हैं कि फुल न्यूट्रलाइजेशन आप करें । फुल न्यूट्रलाइजेशन का मतलब यह है कि 1947 में जो उनकी तनख्वाह की कीमत थी उतनी ही कीमत आज भी होनी चाहिये । वे तनख्वाह बढ़वाना नहीं चाहते हैं । वे चाहते हैं कि मेहरबानी करके उनकी तनख्वाह को आप कम मत कीजिये । आप आज की कमर तोड़ मढ़गाई को देखिये । आप उनकी तनख्वाहें क्यों कम करना चाहते हैं । आप यह भी देखिये कि हिन्दुस्तान में करोड़ों लोग ऐसे हैं जिनकी आय इतनी कम है कि उनको रोज पेट भर खाना नहीं आप दे सकते हैं । अगर इसका कोई प्रबंध आप नहीं कर सकते हैं तो समझ लीजिये कि दीवार पर क्या लिखा है, हवा का रुख क्या है । आज यह जो कुछ सदन में हुआ है, अगर यही हालत रही तो यहां ही नहीं यह हर अमेम्बली में होगा और सारे देश के कोने-कोने में होगा । अगर आप इसको रोकना चाहते हैं तो आपको इसके बारे में कुछ करना होगा । मैं मानता हूं कि आप भी चिन्तित हैं । हम भी चिन्तित हैं और शायद हम आप में अधिक चिन्तित हैं । आप तो इसलिये चिन्तित हैं कि आप कुंसियों पर बैठे हैं और आपको अपनी कुर्सी को बनाये रखना है लेकिन हम इसको सिद्धान्त रूप से अच्छा समझते हैं । इसलिये इसको आपको एक चेतावनी के रूप में लेना चाहिये । सरकार जब तक लोगों की आर्थिक अवस्था ठीक नहीं करेगी तब तक जो हालत है वह सुधरने वाली नहीं है ।

[श्री कंबर लाल गुप्त]

मसानी साहब ने कल कहा कि यह कस्टमरी हो गया है। एक वॉलेंस ड स्पीच भी उन्होंने कल दी। मैं उनकी बहुत इज्जत करता हूँ। मैं नाम लेकर कहना नहीं चाहता, लेकिन मैं रंगा साहब का भी बहुत आदर करता हूँ। लेकिन मैं मसानी साहब को वतलाना चाहता हूँ कि केवल एयर कंडिशनड कमरों में बैठ कर, मोटरों में घूम कर देश की हालत मुधारी नहीं जा सकती है। जब तक देश की गलियों में रहने वाले लोगों की हालत नहीं सुधरेगी, जब तक किसानों की हालत नहीं सुधरेगी, तब तक देश का कल्याण होने वाला नहीं है।

मुझे दुख है कि चव्हाण साहब ने कल कहा कि मैं इस मामले को मजबूती के साथ लेना चाहता हूँ।

गृह-कार्य मंत्री (श्री यशवन्त राव चव्हाण): 'सिम्पेयेटिकली' भी कहा।

श्री कंबर लाल गुप्त: काण, चव्हाण साहब मैं मजबूती होती। अगर यह सरकार मजबूत होती, तो बड़ा अच्छा होता। लेकिन यह सरकार मजबूत किसके साथ है? वह सिर्फ अपनों के साथ मजबूत है। मैं श्री मोरारजी देसाई से पूछना चाहता हूँ कि वह नागालैंड में क्या कर रहे हैं। नागालैंड में जिन लोगों ने हमारे मुकाबले में एक हुकूमत बनाई हुई है, जिन्होंने लामबन्दी की है, प्रेजिडेंट्स आर्डर और अध्यादेश निकाले हैं, वे यहां आते हैं और प्रधान मंत्री उनमें बातचीत करती हैं। आज मिजो डिस्ट्रिक्ट में क्या हो रहा है? शेख अब्दुल्ला काश्मीर में खुले-आम नारे लगा रहा है, "पाकिस्तान जिन्दावाद"। सारे श्रीनगर में अथ्यूव के फोटो लगे हुए हैं। यह सरकार उन लोगों के खिलाफ कुछ नहीं कर सकती है। मैं चाहता हूँ कि सरकार उनके बारे में मजबूती के साथ काम करे। लेकिन उसकी मजबूती केवल सरकारी कर्म-चारियों तक ही सीमित है। अच्छा हो कि अपने लोगों के साथ सरकार की हमदर्दी हो

और बाहर के लोगों, दुश्मनों के साथ वह मजबूती से काम ले।

मैं आपके सामने एक प्रस्ताव पढ़ना चाहता हूँ। मुझे मालूम नहीं कि प्रधान मंत्री महोदया को इस प्रस्ताव के बारे में मालूम भी है या नहीं। वह प्रस्ताव इस प्रकार है:

"With hope and faith, this House affirms the firm resolve of the Indian people to drive out the aggressor from the sacred soil of India however long and hard the struggle may be."

12 नवम्बर, 1962 को इम मदन ने यह प्रस्ताव मंजूर किया था, जिसको स्वयं पंडित जवाहर लाल नेहरू ने रखा था। सात साल बीत गये हैं। आज भी चीन हमारी जमीन पर कब्जा किये बैठा है। मैं पूछना चाहता हूँ कि सरकार ने इस बारे में क्या किया है। कहां है उसकी मजबूती? जरा इम सरकार की ताकत दीखे तो सही। वहां तो यह सरकार भीगी बिल्ली की तरह चलती है और अपने निहत्थे कर्मचारियों पर लाठियां बरसाती है।

इन्द्रप्रस्थ भवन में क्या हुआ? जैसा कि श्री सोधी ने भी बताया है, सैंकड़ों लोगों को गिरफ्तार करके एक जगह बिठा लिया गया और उसके बाद—उनको गिरफ्तार करने के बाद—उन पर लाठी-चार्ज किया गया। दुनिया के इतिहास में ऐसा कभी नहीं हुआ है। मेरे पास यह फोटो भी है कि ये लोग गिरफ्तार हैं, लेकिन पुलिस उन पर डंडे बरसा रही है। यह है सरकार की मजबूती! मजबूती होनी चाहिये बाहर वालों, दुश्मनों के लिये—अपने लोगों के लिये प्यार होना चाहिये।

चव्हाण साहब ने जे० सी० एम० के कांस्टीट्यूशन की धारा 16 पढ़ी। वह इस प्रकार है:

"Compulsory arbitration shall be limited to pay and allowance, weekly

hours of work, leave of a class or a grade of employees."

इस बारे में दोनों पक्षों में ईमानदारी से मतभेद है। जब चव्हाण साहब कहते हैं तो मान लेना चाहिये कि सरकार समझती है कि नीड-वेस्ट मिनिमम वेज इसमें नहीं आता है। सरकारी कर्मचारी समझते हैं कि आता है। दोनों में मतभेद है। जब मतभेद है, तो होम मिनिस्टर साहब ने इस प्रश्न को सुप्रीम कोर्ट को रेफर क्यों नहीं किया कि यह प्रश्न आरबिट्रल है या नहीं? होम मिनिस्टर साहब ने इस मांग को स्वीकार नहीं किया।

जैसा कि यहां पर कहा गया है, सरकारी कर्मचारियों के प्रतिनिधियों ने कहा कि हम अपनी मांग को एग्जेंड करके लाते हैं। गृह मंत्री ने कहा कि उन्होंने ऐसा कभी नहीं कहा। चव्हाण साहब ने कल जो कुछ कहा, अगर वह ठीक है, तो उन्होंने पार्टी लीडर्ज को बुला कर क्यों नहीं बताया कि मैंने सरकारी कर्मचारियों के नेताओं को ऐसा-ऐसा कहा, लेकिन उन्होंने इसको नहीं माना। हमारे पास नीड-वेस्ट मिनिमम वेज के बारे में यह पैम्फलेट भेजा गया है। लेकिन अभी तक सरकार ने यह स्पष्ट नहीं किया है कि सरकार कहां तक गई। उन लोगों के अलावा और पार्टी लीडर्ज थे। सरकार उनको बुला कर कह सकती थी कि वह यहां तक गई है, लेकिन उसने ऐसा कुछ नहीं किया।

जैसा कि मैंने परसों भी कहा था, मुझे दुख है कि जिस तरीके से इस स्ट्राइक को हैंडल करना चाहिये था, प्रधान मंत्री ने नहीं किया। उन्होंने उसको बहुत लाइटहाटिडली डिस्पोज आफ कर दिया। उसके बाद वह लेटिन अमरीका चली गई। उनके वहां जाने में मुझे ख़शी है। लेकिन देश के सामने मेजर प्राबलम्स हों और वह उस समय बाहर चली जायें, यह कहां तक उचित है? सेंट्रल हाल में जब इस बारे में बात हुई, तो एक सज्जन ने कहा कि इसका मतलब तो यह है कि प्रधान मंत्री कभी बाहर

न जायें, क्योंकि हिन्दुस्तान में तो राज ऐसे सवाल उठते हैं, कभी फ्लड्ज है, कभी सरकारी कर्मचारियों की हड़ताल है और कभी आसाम का झगड़ा है। अगर प्रधान मंत्री का भी यही जवाब है तो मुझे कुछ नहीं कहना है, क्योंकि ये सब प्राबलम्स इसी सरकार की पैदा की हुई हैं। लेकिन अगर कुछ और जवाब है, तो हम चाहते कि प्रधान मंत्री या चव्हाण साहब यह जवाब दें। मुझे दुख है कि इस सवाल का कोई जवाब नहीं दिया गया है।

चव्हाण साहब ने कहा कि नीड-वेस्ट मिनिमम वेज के नाम्ज तय नहीं हुए हैं। वे नाम्ज इस पैम्फलेट में दिये हुए हैं। कपड़ा, खाना वगैरह पांच बातें उसमें दी हुई हैं। लेकिन पे कमीशन ने कहा कि इतना पैसा नहीं होगा, इसमें ये दिक्कतें होंगी। यह ठीक बात है। लेकिन जब सरकारी कर्मचारियों की तरफ से कहा गया कि इस प्रश्न को नेशनल कमीशन को रेफर कर दिया जाये, तो गृह मंत्री ने उस बात को भी नहीं माना। उन्होंने आगे के लिये भी कोई वादा नहीं किया। वह कोई बात करने के लिये तैयार नहीं थे।

सरकारी कर्मचारियों की पहली मांग यह है कि फुल न्यूट्रलाइजेशन होना चाहिये— 1947 में उनकी जो तनख्वाह थी, आज भी वही हो और दूसरी मांग यह है कि नीड-वेस्ट मिनिमम वेज के प्रश्न को पंच-फैसले के लिये दे दिया जाये। वे नीड-वेस्ट मिनिमम वेज को मांगते नहीं हैं। वे चाहते हैं कि इस प्रश्न को पंच-फैसले के लिये भेज दिया जाये। उन्होंने कहा कि इस बारे में कामूनी राय ले ली जाये कि क्या वह प्रश्न पंच-फैसले को भेजने के लायक है या नहीं। लेकिन सरकार ने उस बात को भी नहीं माना।

गांधीजी ने कहा है कि किसी भी प्रश्न के बारे में पहले बातचीत करो, अगर बातचीत से मसला न मुलझे, तो आरबिट्रेशन में जाओ

[ श्री कंबर लाल गुप्त ]

और अगर वह भी न हो, तो सत्याग्रह करो। हमारे सामने जो भाई बैठे हुए हैं, मैं जानता हूँ कि उन्होंने मुझसे ज्यादा देश के लिये काम किया है और देश के लिये कुर्बानियाँ की हैं। मैं उनमें पूछना चाहता हूँ कि जब 1947 में पहले उनके सामने इस तरह के सवाल आये— मैं इस बारे में एक नहीं, पचासों मिसालें दे सकता हूँ—तो उन्होंने उनको कैसे हल किया। जिस तरह उन्होंने उन सवालों को हल किया, अगर आज सरकारी कर्मचारी भी अपने सवाल को उसी तरह हल करना चाहते हैं, तो इस में आपत्ति की क्या बात है? सरकारी कर्मचारी बेबस हैं, लाचार हैं। वे सरकार से बात करना चाहते हैं। सरकार कहती है कि आरबिट्रेशन नहीं हो सकता है। वे कहते हैं कि इस बारे में कानूनी राय ले लीजिये, लेकिन सरकार ऐसा करने के लिये भी तैयार नहीं है। इस हालात में वे लोग क्या करें? इस सवाल का कोई जवाब नहीं है। अगर वे लोग हड़ताल पर न जाते, तो क्या करते?

यह भी कहा गया है कि बार-बार हर शेशन में, नो-कॉन्फिडेंस मोशन लाना गलत बात है और इसका मज़ाक उड़ाना है। लेकिन हकीकत यह है कि जितने मिसडीड्ज यह सरकार करती है, दुनिया में कोई सरकार इतने मिसडीड्ज नहीं करती है। और इस वजह से हमें इसके लिये मजबूर होना पड़ता है। आप फ्रांस में देखिये। फ्रांस की पार्लियामेंट में नान-कॉन्फिडेंस किन-किन बातों पर आता है? अगर ऐडवर्स बैलेंस आफ ट्रेड हो जाये तो नान-कॉन्फिडेंस आ जायेगा। महंगाई हो और मज़दूरी कम हो, तब नान-कॉन्फिडेंस हो जायेगा। लेकिन यहां तो मुझे दुख के साथ कहना पड़ता है कि यह तो हिन्दुस्तान है, जहां कि लोग पूजा करना जानते हैं, उनको श्रद्धा है पूजा करने में, इसलिये आपको यहां बिठाये हुए हैं। मैं अभी थोड़े दिन पहले प्रोफेसर रंगा के साथ गया था। वहां एक विष्णु मंदिर

है। मेरी भी बड़ी श्रद्धा थी कि मैं भी दस रुपये का प्रसाद वहां चढ़ाऊंगा.....

**श्री स० मो० बनर्जी:** इस सरकार का पिंड देकर आते।

**श्री कंबर लाल गुप्त:** तो मैंने सोचा कि कुछ प्रसाद मुझे भी चढ़ाना चाहिये क्योंकि वहीं पर विष्णु के पद हैं मन्दिर के अन्दर। कहते हैं कि विष्णु के पैरों के निशान वहां हैं। रंगा जी पहले चले गये थे प्रसाद वगैरह लेकर तो मैंने कहा तब तक मन्दिर की तरफ देख नूं। मैंने देखा वहां कुछ चिमगादड़ थे, दो-तीन गधे मन्दिर के अन्दर घुस हुए थे और उस मन्दिर की सफाई दो-तीन महीने से नहीं की हुई थी। मैंने पंडे लोगों से पूछा कि यह मन्दिर में क्या हो रहा है? उन्होंने कहा कि साहब, यहां पर तो ऐसा ही होता है। फिर भी मैंने पूछा कि कितने लोग आते हैं पूजा करने के लिये तो कहा कि सौ दो सौ आदमी तो रोज आते ही हैं जो प्रसाद चढ़ाते हैं। तो यह जो श्रद्धा विष्णु मन्दिर के लिये है, हजारों साल के बाद भी वह पड़े आज उसको कैश कर रहे हैं। तो मेरा कहना है कि आज जो लोग सामने बैठे हैं वह जो गांधी जी ने कुर्बानी की, जो भगत सिंह ने कुर्बानी की, सुभाषचन्द्र बोस ने कुर्बानी की, यह पंडे उसको कैश कर रहे हैं। पहले वहां पर हजार-दो हजार आदमी रोज आते थे। आहिस्ता-आहिस्ता उनकी संख्या कम हो रही है। क्यों? क्योंकि पहले के कामों पर वह बहुत दिन तक नहीं खा सकते हैं।

इसलिये मैं कहना चाहता हूँ कि यह जब तक हालत सुधरेगी नहीं, तब तक देश का कल्याण नहीं होने वाला है। यह जो मिनिमम वेज है, आपने जो पैम्फलेट बांटी उसके अन्दर कहा गया है कि जो लैंडलेस लेबर हैं हिन्दुस्तान के 3 करोड़ से ऊपर उनकी एवरेज आमदनी 22 रुपये होती है जो मिनिमम वेज के तहत है, जबकि लैंडलेस लेबर को सारे साल काम

मिल जाये, तब । लेकिन साल में चार या पाँच महीने मुश्किल से उनको काम मिलता है । तो तीन करोड़ का ठीक औसत लगाया जाये तो दस या बारह रुपये महीना आता है । एक तरफ तो यह हालत है और दूसरी तरफ जो मोनोपोली कमीशन की रिपोर्ट है, उसके अनुसार टाटा के पास 417.72 करोड़ रुपये हैं । बिरला के पास 292.72 करोड़ और मार्टिन बर्न के पास 150 करोड़ रुपये हैं । अब मैं यह पूछना चाहता हूँ कि कहां तो दस रुपये महीने और कहां यह 400 करोड़ रुपये । और यह कोई अंग्रेजों के समय का इकट्ठा किया हुआ नहीं है । कांग्रेसी सरकार के आने के बाद यह मोनोपोली ज्यादा बड़ी है और यह विषमता और बढ़ गई है । मैंने पूछा था, चव्हाण साहब से कि आपने नेशनल इनकम के डिस्ट्रीब्यूशन का कोई सिस्टम बनाया है ताकि गरीब लोगों तक आपकी आमदनी पहुंचे ? प्रधान मंत्री समाजवाद का नारा लगाती हैं । उन्होंने ए०आई०सी०सी० के अन्दर दिल्ली में जो हुई, यह कहा कि नीड बेस के ऊपर हिन्दुस्तान के सब लोगों को 1975 तक हम दे देंगे । आपने पास किया न ? भूल गई क्या ? पूछ लीजिये मोरारजी शर्मा से । दुख तो यह है कि भूल जाती हैं । दस प्वाइंट आपने जो पास किये उनमें से एक यह है । मैं पूछना चाहता हूँ कि 1975 तक क्या, कभी भी जैसी देश की आज हालत चल रही है उसके रहते हुए.....

**SHRI NAMBIAR :** On a point of order. Cabinet Minister, namely Shri Govinda Menon is sleeping on the Treasury Benches.

**THE MINISTER OF LAW (SHRI GOVINDA MENON) :** Sir, I am reflecting over his conduct.

**SHRI NAMBIAR :** He sleeps here and goes and tells something else to the people of Kerala.

**MR. SPEAKER :** I do not know whether he is sleeping, but he is not snoring. Therefore, that is all right.

**श्री कंबर लाल गुप्त :** मैं यह कह रहा था, चव्हाण साहब ने एक बात कही कि वह हड़तालों को खत्म करना चाहते हैं । वह नहीं चाहते कि सरकारी कर्मचारी हड़ताल करें । मैं इस बात को स्वीकार करता हूँ कि सरकारी कर्मचारियों को बार-बार हड़ताल नहीं करनी चाहिये और यह चीज अच्छी भी नहीं है । सैद्धांतिक रूप से मैं यह मानता हूँ । लेकिन जैसा मैंने कहा अगर आप उनकी हड़ताल खत्म करना चाहते हैं तो उनके लिये आउटलेट क्या देना चाहते हैं ? कौनसी मशीनरी आप बनाना चाहते हैं, यह आपने नहीं बताया । आपने जे०सी०एम० की मशीनरी बनाई और जब आपके अनुकूल बात नहीं बनी तो उस मशीनरी का गला आपने अपने हाथ से ही घोंट डाला । अब क्या गारन्टी है कि जो मशीनरी आप बनायेंगे अगर वह आपको ठीक नहीं पड़ी, तो उसका गला नहीं घोंटेंगे ? मैं चाहता हूँ कि सरकार कोई ऐसी मशीनरी बनाये जिसमें सरकारी कर्मचारियों की जो तकलोफें हैं वह किस तरह से दूर हों, उस का निर्णय हो । इस तरह को अगर कोई मशीनरी होगी तो हम जरूर उसका स्वागत करेंगे । लेकिन ऐसा तो नहीं होना चाहिये कि जब सरकार को ठीक लगे तब तो कर दे और जब ठीक न लगे तो उसको खा गये । जैसे वह गाजर की पोंगी होती है उसको बजाया, लेकिन जब बजना बन्द हो गया तो खा गये । इस तरह का नहीं होना चाहिये ।

अब एक चीज मैं और कहना चाहता हूँ । जूडिशियल एन्क्वायरी के बारे में । चव्हाण साहब का जो भाषण हुआ उन्होंने कुछ तो बातें ट्रिब्यूनल कर दीं, कुछ बातों के बारे में वह चुप रहे और कुछ बातों अपनी जगहों आफ वर्ड्स से या वह जो उनकी बातों का बवंडर था, उससे दबा दिया । वह ताली बजाने वाले तो हैं ही उनके पोछे । वह तो अगर यह कहते कि जूडिशियल एन्क्वायरी होगी तब भी ताली बजाते और नहीं होगी कहते तब भी ताली बजाते । तो वह जो ताली

[ श्री कंबर लाल गुप्त ]

वजाने वाले हैं उनके जोर से चाहते हैं कि इस ईशू को खत्म कर दिया जाये। चव्हाण साहब ने यह कहा कि जूडिशियल एन्क्वायरी का मतलब होता है कि एक आबजैक्टिव एनेलिसिस हो जाये। क्या बातें थीं उसका तथ्य सामने आ जाये और वह डिप्टी कमिश्नर की रिपोर्ट से आ गई। मैं नम्रता से उनकी सेवा में कहना चाहता हूँ कि यह बात नहीं हुई। मैं आपको एक नहीं सौ बातें बता सकता हूँ। जो कांड हुआ उसकी एफ०आई०आर० जिस पुलिस आफिसर ने लिखवाई, जिसने एफ०आई०आर० की रिपोर्ट की उसकी भी शहादत डिप्टी कमिश्नर ने नहीं ली। जो औरतें थीं जिन्होंने कहा कि उनके बटुए और घड़ियां छीनी गईं, उनको मारा गया, मैं पूछना चाहता हूँ कि डिप्टी कमिश्नर ने कहां उनकी शहादत ली? हमारे सोंधी साहब शुरू से वहां थे, क्या उनको उन्होंने बुलाया? यह तस्वीरें मेरे पास हैं और इन तस्वीरों को देखने के बाद, चव्हाण साहब मेरे बुजुर्ग हैं, मैं उनको कुछ कहना नहीं चाहता, लेकिन मैं यह जरूर कहना चाहता हूँ कि जिसको जरा भी अगर समझ है वह यह जरूर समझ लेगा कि इसकी जूडिशियल एन्क्वायरी होनी चाहिये।

जितने स्पीकर्स कांग्रेस की तरफ से बोले उन्होंने यह कहा कि यद्यपि डी०सी० ने एन्क्वायरी की है, लेकिन हमें आशा है कि सरकार ज्यूडिशियल एन्क्वायरी के बारे में भी सोचेगी..... (व्यवधान)..... मैंने उन कांग्रेसवालों के नाम नोट किये हैं..... (व्यवधान).....

अध्यक्ष महोदय, यह ज्यूडिशियल एन्क्वायरी क्यों नहीं होती—मैं इनसे पूछना चाहता हूँ? इसके अन्दर बहुत सारे ईशूज ऐसे हैं जो सामने नहीं आये हैं। इनके न होने देने का कारण यह है कि अगर ज्यूडिशियल एन्क्वायरी होती, तो बहुत सारी बातें सामने आतीं, होम मिनिस्ट्री से लेकर एक कांस्टेबिल तक की

सारी बातें सामने आतीं, होम मिनिस्ट्री ने कौन सा सर्कुलर ईशू किया था, आया वह ठीक था या नहीं था, जो फोर्स यूज की गई वह ठीक थी या नहीं थी, क्या इन्तज़ाम होना चाहिये था—वह इन्तज़ाम हुआ या नहीं हुआ, सी०आई०डी० और इन्टेलीजेन्स की क्या रिपोर्ट थी—ये सारी बातें सामने आनी चाहियें थीं। डिप्टी कमिश्नर इसके लिये कितने जिम्मेदार थे, आई० जी० कितने जिम्मेदार थे, ये सब बातें उसमें सामने आतीं। अध्यक्ष महोदय, चव्हाण साहब ज्यूडिशियल एन्क्वायरी नहीं कराते हैं, ऐसी बात नहीं है। दिल्ली में तिहाड़ जेल की एन्क्वायरी हुई, वहां पर कई आदमी मारे गये थे। तीन-चार नमों ने अफीम खाकर खुदकशी की, वहां पर इन्होंने ज्यूडिशियल एन्क्वायरी कराई, दिल्ली में पिछले दो सालों में दो ज्यूडिशियल एन्क्वायरीज हुईं। क्यों हुईं? इसलिये कि वे इन्डिविजुअल एक्ट्स था, वहां पर कोई सुप्रीटेंडेंट अस्पताल या सुप्रीटेंडेंट जेल चक्कर में आयेगा, लेकिन अगर यहां ज्यूडिशियल एन्क्वायरी होती तो यहां चोटों से लेकर, चव्हाण साहब से लेकर नीचे तक सारे के सारे उमके कटहरों में खड़े होते। इसलिये अपने पापों पर पर्दा डालने के लिये जो कुछ उन्होंने अन्याचार किया है, उसको दबाने के लिये ज्यूडिशियल एन्क्वायरी नहीं कराना चाहते..... (व्यवधान).....

अध्यक्ष महोदय, मैं चव्हाण साहब की तकरीर को कोट करना चाहता हूँ, यह ता० 26 के इण्डियन एक्सप्रेस में छपी है।

चव्हाण साहब कहते हैं—

"He said that the Delhi incident had shown that policemen had still to be taught to respect the press car. They did not seem to know that a journalist was supposed to be present even in wars. He appreciated the position of journalists who did not want to be passive spectators but who wanted to go to the roots of the incident. Some of them tried to reach the terrace and



were manhandled and even injured. It was his duty to apologise to them....".

अध्यक्ष महोदय, चव्हाण साहब ने इस बात को माना है कि प्रेस वालों पर अत्याचार किया गया। लेकिन मैं आपसे पूछना चाहता हूँ—आपके डी०सी० ने अपनी रिपोर्ट में इसके बारे में क्या कहा है—इसके बारे में वह कुछ नहीं कह रहे हैं। जो ईशूज डिप्टी कमिश्नर की रिपोर्ट में रखे गये हैं और जो आफिसर—रामचन्द्र राव—उस रिपोर्ट पर कार्यवाही करने के लिये आपने एप्वाइन्ट किया है, उनके अलावा जो ईशूज रह गये, उनके बारे में क्या होगा—इसके बारे में कोई जवाब चव्हाण साहब के पास नहीं है। अध्यक्ष महोदय, यह कांग्रेस दो मुंह का अजगर है, आपको इसका तजुर्बा है। ये एक हाथ से समाजवाद की बात करेंगे और दूसरे हाथ से गरीबों का गला घोटेंगे, उन पर छुरी चलायेंगे। एक तरफ सरकारी कर्मचारियों से हमदर्दी की बात करेंगे—कहेगें—हमें हमदर्दी है, यह देना चाहिये, वह होना चाहिये और दूसरी तरफ विकटिमाइज करेंगे, बदला लेंगे। चव्हाण साहब कहते हैं—हम विकटिमाइज नहीं करना चाहते, हम बड़े सिम्पेथेटिक हैं—मैं उनकी होम मिनिस्ट्री का एक सर्कुलर आपकी आज्ञा से कोट करना चाहता हूँ—यह है तो सीक्रेट, लेकिन पढ़ देना चाहता हूँ.....

श्री कमल नयन बजाज : आपके हाथ में कहां से आया ?

श्री कंबर लाल गुप्त : मुझे सेठ कमलनयन बजाज ने दिया था।

श्री कमल नयन बजाज : आप बिल्कुल सच कह रहे हैं ?

श्री कंबर लाल गुप्त : इन्होंने कहा था कि टैम्पेरेरी एम्प्लाइज को हमने छोड़ दिया है, पांच साल या तीन साल के बाद कोई

कार्यवाही नहीं होगी, लेकिन इस सर्कुलर में क्या कहते हैं—

"Apart from the position indicated above, it has been decided that an entry should be made in the character rolls of all employees who took part in the strike to the effect that they showed gross indiscipline and a sense of utter irresponsibility in taking part in an illegal strike. The entry should naturally be taken into account when promotion, confirmation etc. of these employees is to be considered"

इसके अलावा—

"Severe action should, however, be taken on the lines of the instructions already issued to deal with cases of continuing indiscipline, intimidation and incitement to violence".

अब इसके ऊपर पी० एण्ड टी० ने जो सर्कुलर जारी किया है, मैं वह भी पढ़ना चाहता हूँ—वह कहते हैं—

"The entries made in the special confidential report mentioned above should be taken into consideration when the official is considered for promotion, crossing of EB, departmental examination etc."

SHRI NAMBIAR : Permanent condemnation.

श्री कंबर लाल गुप्त : इसका मतलब है कि विकटिमाइजेशन नहीं होगा, लेकिन अगर कहीं इन्क्रीमेन्ट का सवाल है, प्रमोशन का सवाल है, सीनियारिटी का सवाल है, ये सब चीजें उसमें देखी जायेंगी। इसलिये, अध्यक्ष महोदय, चव्हाण साहब के दांत दिखाने के कुछ और हैं और खाने के कुछ और हैं। अच्छा हो, चव्हाण साहब, एक ही भाषा में बोलें। अगर वह मजबूती की भाषा बोलना चाहते हैं तो मजबूती से बोलें। लेकिन मैं फिर यही कहूंगा—ये अपने लोग हैं, अच्छा यह होता कि एक परिवार की तरह से इनके साथ व्यवहार करते।

### [श्री कंबर लाल गुप्त]

मेरे कई भाइयों ने कहा कि यह एक पोलिटिकल स्टंट है। कई भाइयों ने कहा यह एनार्की पैदा करने का एक रिहर्सल था। अध्यक्ष महोदय, मैं आपके जरिये इस सदन को और इस सदन के जरिये सारे देश को यह विश्वास दिलाना चाहता हूँ कि जहाँ तक हमारा ताल्लुक है, हम लोग कोई ऐसा काम नहीं करेंगे जो देश के हित में न हो और अगर हमें यह लगा . . . . . (व्यवधान) . . . . . सैन्ट्रल गवर्नमेंट एम्प्लाइज हमारे साथ है, इसका नमूना मुझे बताने की जरूरत नहीं है। सांघी साहब यहां बैठे हुए हैं—वे इसका नमूना हैं। जो व्यक्ति यह कहता था कि मुझे दुनिया में कोई हरा नहीं सकता, मैं नई दिल्ली का बादशाह हूँ—वह मिनिस्टर एक करारी हार लेकर अपने घर में बैठा हुआ है और उसको हराने वाले हमारे एक नौजवान और नये दोस्त सांघी साहब हैं। इसलिये मैं कहना चाहता हूँ कि जनसंघ को कोई पोलिटिकल कैपिटल बनाने की जरूरत नहीं है। अपनी पार्टी को चलाने के लिये हमारे पास कार्यक्रम है, हम उनसे मिलते हैं, बातचीत करते हैं, उनके दुख-दर्द में शामिल होते हैं, यह कोई बुरी बात नहीं है, हर एक पार्टी यही करती है। मुझे दुख है कि आप नहीं करते, क्योंकि आपने तो पण्डागिरी का काम शुरू कर दिया है। लेकिन हम करते हैं, इसमें आपका बुरा नहीं मानना चाहिये। लेकिन यदि किसी समय यह लगा कि केबल विध्वंसक कार्यक्रम करने से हमारी पार्टी चलेगी, तो मैं आपके जरिये से सबको विश्वास दिलाना चाहता हूँ कि हम जिस संस्था को प्यार करते हैं, अपने खून का पसीना बनाने हैं, उसको अपने हाथों से दियासलाई लगा कर जला देंगे, लेकिन देश का अहित अपने हाथ नहीं होने देंगे—यह, विश्वास मैं आपको दिलाना चाहता हूँ।

इसलिये यह कहना कि हम अनार्की करना चाहते हैं—अनार्की इस तरीके से नहीं आयेगी।

अनार्की तब आयेगी, जब डिस्सैटिसफाइड, फ्रस्ट्रेटेड और डिस एम्ब्राइन्टेड लोगों की तादाद करोड़ों में होगी, उनकी समस्याओं को आप हल नहीं करेंगे और उनको रोने का मौका भी नहीं देंगे। जब आप उनको कोई आउटलेट भी नहीं देंगे, तभी अनार्की होगी। आप यह समझ लीजिये कि थोड़े दिनों तक ही आप सरकारी कर्मचारियों को दवा सकते हैं, क्योंकि आपके पास पुलिस है, मिलिट्री है, डंडा है, आर्डिनेन्स है और दूसरे काले कानून हैं, लेकिन फिर भी आप उनके दिल को नहीं दवा सकते हैं और न उनको हमेशा के लिये ही दवा सकते हैं। इसलिये आपको कोई न कोई रास्ता सोचना पड़ेगा। अच्छा होता कि चव्हाण साहब एक परिवार के सबसे बड़े आदमी होने की हैसियत में, एक बुजुर्गवार होने की हैसियत में, एक ऐसी एप्रॉच रखते और यह कहते कि हां, ये जो दस हजार आदमी हैं, इनके बारे में भी हम सोचेंगे, जुडिशल इन्क्वायरी भी करवायेंगे और जो चार हजार टैम्पोरेरी आदमी हटा दिये गये हैं उनको भी वापिस ले लेंगे और जो सस्पेंडेड हैं उनको वापिस ले लेंगे। मुझे स्वयं मालूम है, मैं उस दिन गोल डाकखाने में खड़ा हुआ था, मुवह का समय था, वहां कोई भी हड़ताल करने वाला नहीं था—यह बात मैं गोल डाकखाने के सम्बन्ध में कह रहा हूँ, यहां के आफिस के सम्बन्ध में नहीं—वहां पर एक अफसर ने एक दूसरे कर्मचारी को गाली दे दी, उसने कहा कि आपने गाली क्यों दी, तो उस अफसर ने पुलिस बुला ली और कहा कि इन सबको गिरफ्तार करो, लिहाजा वहां पर सभी लोग गिरफ्तार हो गये और वे लोग आज भी सस्पेंडेड हैं। तो मैं जानना चाहता हूँ कि क्या उन लोगों ने कोई वायलेन्स की थी? क्या उन लोगों ने कोई आर्सन, लूटिंग की थी? मुझे खुशी है कि सारे देश में हड़ताल हुई, साढ़े तीन लाख कर्मचारी गैर-हाजिर रहे, लेकिन कहीं पर भी एक ऐसा इन्सटांस नहीं हुआ कि जहां आग लगी हो, आर्सन या लूटिंग हुई हो। इसलिये मैं यह कहना

चाहता हूँ कि चव्हाण साहब ने जोश में आकर जो कुछ भी कर दिया हो लेकिन अब वे इस बात पर विचार करें कि यह देश मेरा भी है, आपका भी है और उन लोगों का भी है। हम यह नहीं चाहते कि सरकारी कर्मचारियों में ट्रिन्डमिप्लिन पैदा हो। किसी भाई ने कहा कि हम ल्वायल वर्कर्स का साथ देंगे, डिसल्वायल का नहीं। क्या आप यह समझते हैं कि जो लोग हड़ताल पर गये, वे डिसल्वायल हो गये? लेकिन मैं ऐसा नहीं समझता। गद्दार उनमें कोई भी नहीं है, जो हड़ताल पर रहे, वे भी गद्दार नहीं हैं और जो हड़ताल पर नहीं रहे, वे भी गद्दार नहीं हैं। जो लोग अपनी दिक्कतों और तकलीफों को सरकार के सामने प्रकट करें वे डिसल्वायल नहीं हो जाते। हम लोग तो कभी भी किसी कर्मचारी को यह शिक्षा नहीं देंगे कि वे डिसल्वायल हो जायें। हम तो यही कहेंगे कि कोई भी सरकार क्यों न हो, उसका ल्वायल उन्हें होना ही चाहिये, उन्हें डिमिप्लिन रखनी चाहिये।

अध्यक्ष महोदय, मेरे दोस्त वनजी साहब ने श्री नम्बूद्रीपाद को बधाई दी और यह कहा कि उन्होंने जो कुछ भी किया वह ठीक किया। लेकिन इस पर मेरा उनसे थोड़ा मतभेद है। हम चाहते हैं कि केन्द्र को मजबूत होना चाहिये। केन्द्र का आदेश हर एक राज्य सरकार को मानना चाहिये। हम इस बात को अच्छा नहीं समझते कि केन्द्र की अवहेलना की जाये या विधान की अवहेलना की जाये। लेकिन साथ ही साथ हम केन्द्र को भी डिक्टेटर नहीं बना सकते। एक परिवार के बड़े होने के नाते उनका भी फर्ज था कि वे केरल के चीफ मिनिस्टर से सलाह-मशविरा लेते। आपको अपनी रिजर्व पुलिस भेजनी थी, ठीक है, इस बात का आपको हक है, हम इसको चेलेंज नहीं करते, देश की एकता और अखंडता के लिये यह अधिकार रहना चाहिये ताकि केन्द्र मजबूत रहे लेकिन वह एकता कैसे रहे, उसका भी एक तरीका होना चाहिये, यह चीज डडेबाजी में नहीं होगी, विधान का डर दिखाने

में नहीं होगी, बल्कि आपको सलाह करनी चाहिये। अगर एक परिवार है तो उसमें मतभेद भी हो सकते हैं, इस दृष्टि से हमें मोचना चाहिये।

अध्यक्ष महोदय, एक बात यह कही गई कि करोड़ों लोग ऐसे हैं जिनके पास खाने को कुछ नहीं है और यह क्या कोई प्रिविलेज्ड क्लास है, इसलिये इसको दे दे या ये ज्यादा चिल्लाते हैं इसलिये दे दे? सही बात है, लेकिन मैं प्रधान मंत्री महोदया से पूछना चाहता हूँ, उन्होंने जो पैम्फलेट सकुलेट की है, उसमें लिखा हुआ है कि बहुत सारी इन्डस्ट्रीज ऐसी हैं जिसमें दो सौ रुपये से चार सौ रुपये तक कम से कम एक मजदूर को एक महीने में तनख्वाह मिलती है। इसी प्रकार से जो वेज एवार्ड्स हैं उसके अनुसार टैक्सटाइल, शूगर, काफी, रबर इन्डस्ट्रीज में भी दो सौ से 209 तक मिनिमम वेज है। मैं उन लोगों की तनख्वाह कम नहीं कराना चाहता लेकिन मैं यह कहना चाहता हूँ कि प्राइवेट सेक्टर से तो आप कहते हैं कि तुम मिनिमम नीड-बेस्ड वेज दो, उनको तो आप मजबूर करते हैं कि तुम्हें देना ही पड़ेगा और वहां पर 45 लाख लोग आज भी नीड-बेस्ड मिनिमम वेज ले रहे हैं तो फिर सरकार को तो माडल एम्प्लायर होना चाहिये। अगर आप माडल एम्प्लायर नहीं होते तो फिर उसका रास्ता यही है कि यह सदन खाली कर दो और यहां से चले जाओ। अगर सरकारी कर्मचारी आपसे यह मांग करते हैं कि हमारी जरूरियात पूरी करो तो इसमें उनकी कोई गलती नहीं है। फिर वे तो यह भी नहीं कहते, वे कहते हैं कि कम से कम हमारी बात तो सुन लीजिये। चव्हाण साहब ने कहा कि बहुत सारे काम किये हैं। सन् 57 में नीड-बेस्ड मिनिम वेज का सिद्धांत माना गया, लेकिन 57 से लेकर 68 तक, इन 12 सालों में इस सरकार ने इस पर क्या अमल किया, यह मैं जानना चाहता हूँ? क्या प्रधान मंत्री ने उस रिपोर्ट को कभी खोल कर भी देखा है? उस रिपोर्ट ने कभी भी सूरज

## [श्री कंवर लाल गुप्त]

की रोशनी नहीं देखी, जिम अंधेरे में वह पड़ी होगी, वहीं पड़ी है।

अध्यक्ष महोदय, यह कहा जाता है कि हमारे पास पैसा नहीं है, यह हम कैसे दे सकते हैं। मैं पूछना चाहता हूँ कि आज तक क्या कभी भी आपने सरकारी कर्मचारियों को बिना एजिटेशन के पैसा दिया है? जब उन्होंने शोर मचाया, झगड़ा किया, तभी आपने पे कमीशन बिठाया। अगर इस चीज का सरकार के ऊपर ही छोड़ दिया जाये तो जिस गति से यह सरकार चल रही है उसमें सारी उम्र भी नीड-ब्रेड मिनिमम वेज मिलने वाला नहीं है।

मैं दो-एक बातें कह कर खत्म करना चाहता हूँ। कांग्रेस सरकार ने इस देश के अन्दर जो हालत पैदा कर दी है, जो यहाँ पर भुखमरी हो गई है और देश अराजकता की तरफ जा रहा है, अगर यही हालत चलती रही तो यह कहना मुश्किल है कि इस देश की क्या हालत हो जायेगी। आज की स्थिति में तो इस देश में दस करोड़ ऐसे हैं जिनकी आमदनी दम रुपये महीने में भी कम है। अगर सन् 48-49 की दर में नेशनल इनकम देखी जाये तो एक माल में एक आदमी के केवल 2.4 रु० बढ़े हैं और वह भी मानोपली वाले ले गये होंगे, गरीब आदमियों के लिये तो कुछ रहता ही नहीं। आज आपको अख्तियार है कि अपनी मेजरिटी में हमारे अविश्वास के प्रस्ताव को नामंजूर कर दें, लेकिन मैं आपको बताना चाहता हूँ कि इस पार्लिमेन्ट के बाहर भी एक बड़ी पार्लिमेन्ट है। उस पार्लिमेन्ट में यह प्रस्ताव जाये और वह इस पर अपना निर्णय लेगी।

अन्त में मैं आपसे प्रार्थना करूँगा कि मनुष्यता के नाते, भाईचारे के नाते, जैसे वे हमारे भाई हैं वैसे आपके भी हैं, हम सभी एक हैं, इस दृष्टिकोण से आप इस समस्या पर विचार कीजिये। इस सरकार ने जो गलती की है उसके लिये मैं आपसे प्रार्थना करूँगा कि इस अविश्वास के प्रस्ताव के पक्ष में अपना वोट देकर इस सरकार को उठा कर बाहर कर दें।

15 HRS.

SHRI HEM BARUA (Mangaldoi) : Sir, may I seek a clarification from the hon. Home Minister, before you put the motion to the vote? Yesterday, I made a pointed reference,—

MR. SPEAKER : If you begin now, everybody else will begin.

SHRI HEM BARUA : You will agree with me that—

MR. SPEAKER : I may agree with you, but if you ask for a clarification now, others will follow; it will take time.

SHRI HEM BARUA : In Mariani, a railway worker was shot dead....

MR. SPEAKER : If I allow you, everybody will stand now.

SHRI INDRAJIT GUPTA (Alipore) : Sir, would you kindly enlighten us? Only you are in a position; we are in the dark. Could you enlighten us as to what transpired inside your Chamber a little while ago? We know nothing about it.

MR. SPEAKER : Messrs. Ramamurti, H. N. Mukerjee and Gopalan were all there. I hope they would enlighten you.

Now, the question is :

"That this House expresses its want of confidence in the Council of Ministers".

*The Lok Sabha divided :*

Division No. 1]

AYES

[15.06 hrs.

Adichan, Shri P. C.  
Anirudhan, Shri K.  
Banerjee, Shri S. M.

Barua, Shri Hem  
Basu, Shri Jyotirmoy  
Berwa, Shri Onkar Lal

Bhagaban Das, Shri  
 Chakrapani, Shri C. K.  
 Chandra Shekhar Singh, Shri  
 Chauhan, Shri Bharat Singh  
 Chittybabu, Shri C.  
 Dange, Shri S. A.  
 Daschowdhury, Shri B. K.  
 Devgun, Shri Hardayal  
 Durairasu, Shri  
 Dwivedy, Shri Surendranath  
 Esthose, Shri P. P.  
 Fernandes, Shri George  
 Ghosh, Shri Ganesh  
 Gopalan, Shri A. K.  
 Gopalan, Shri P.  
 Gopalan, Shrimati Suseela  
 Guha, Shri Samar  
 Gupta, Shri Indrajit  
 Gupta, Shri Kanwar Lal  
 Halidar, Shri K.  
 Jha, Shri Bhogendra  
 Jha, Shri Shiva Chandra  
 Jharkhande Rai, Shri  
 Joshi, Shri Jagannath Rao  
 Joshi, Shri S. M.  
 Kabir, Shri Humayun  
 Kachwai, Shri Hukam Chand  
 Kalita, Shri Dhireswar  
 Kamalanathan, Shri  
 Kameshwar Singh, Shri  
 Kapoor, Shri Lakkan Lal  
 Khan, Shri Ghayoor Ali  
 Khan, Shri Latafat Ali  
 Kisku, Shri A. K.  
 Kothari, Shri S. S.  
 Kundu, Shri S.  
 Maiti, Shri S. N  
 Mangalathumadam, Shri  
 Meghachandra, Shri M.

Menon, Shri Vishwanatha  
 Modak, Shri B. K.  
 Mohan Swarup, Shri  
 Mukerjee, Shri H. N.  
 Nair, Shri Shri Vasudevan  
 Nambiar, Shri  
 Nath Pai, Shri  
 Nayanar, Shri E. K.  
 Nihal Singh, Shri  
 Pandey, Shri Sarjoo  
 Paswan, Shri Kedar  
 Patil, Shri N. R.  
 Ramamurti, Shri P.  
 Ray, Shri Rabi  
 Reddy, Shri Eswara  
 Saboo, Shri Shri Gopal  
 Satya Narain Singh, Shri  
 Sen, Shri Deven  
 Sen, Dr. Ranen  
 Sezhiyan, Shri  
 Shah, Shri T. P.  
 Sharda Nand, Shri  
 Sharma, Shri B. S.  
 Sharma, Shri Yogendra  
 Shastri, Shri Ramavatar  
 Shiv Charan Lal, Shri  
 Singh, Shri J. B.  
 Sivasankaran, Shri  
 Sondhi, Shri M. L.  
 Sreedharan, Shri A.  
 Suraj Bhan, Shri  
 Thakur, Shri Gunanand  
 Tyagi, Shri O. P.  
 Umanath, Shri  
 Vajpayee, Shri Atal Bihari  
 Vidyarthi, Shri R. S.  
 Viswambharan, Shri P.  
 Viswanatham, Shri Tenneti  
 Viswanathan, Shri G.  
 Yadav, Shri Ram Sewak

## NOES

Achal Singh, Shri  
 Ahirwar, Shri Nathu Ram  
 Aga, Shri Ahmad  
 Ankineedu, Shri  
 Asghar Husain, Shri

Awadesh Chandra Singh, Shri  
 Azad, Shri Bhagwat Jha  
 Bajaj, Shri Kamalnayan  
 Bajpai, Shri Vidya Dhar  
 Barua, Shri Bedabrata

- Barua, Shri R.  
 Barupal, Shri P. L.  
 Basu, Dr. Maitreyee  
 Basumatari, Shri  
 Baswant, Shri  
 Besra, Shri S. C.  
 Bhagat, Shri B. R.  
 Bhakt Darshan, Shri  
 Bhandare, Shri R. D.  
 Bhanu Prakash Singh, Shri  
 Bhattacharyya, Shri C. K.  
 Birua, Shri Kolai  
 Bist, Shri J. B. S.  
 Bohra, Shri Onkarlal  
 Burman, Shri Kirit Bikram Deb  
 Buta Singh, Shri  
 Chanda, Shri Anil K.  
 Chanda, Shrimati Jyotsna  
 Chandrika Prasad, Shri  
 Chatterji, Shri Krishna Kumar  
 Chaturvedi, Shri R. L.  
 Chaudhary, Shri Nitiraj Singh  
 Chavan, Shri D. R.  
 Chavan, Shri Y. B.  
 Choudhary, Shri Valmiki  
 Dalbir Singh, Shri  
 Das, Shri N. T.  
 Dass, Shri C.  
 Deoghare, Shri N. R.  
 Desai, Shri Morarji  
 Deshmukh, Shri B. D.  
 Deshmukh, Shri K. G.  
 Deshmukh, Shri Shivajirao S.  
 Devinder Singh, Shri  
 Dhillon, Shri G. S.  
 Dhuleshwar Meena, Shri  
 Digvijai Nath, Shri Mahant  
 Dinesh Singh, Shri  
 Dwivedi, Shri Nageshwar  
 Ering, Shri D.  
 Gajraj Singh Rao, Shri  
 Gandhi, Shrimati Indira  
 Ganga Devi, Shrimati  
 Ganpat Sahai, Shri  
 Gautam, Shri C. D.  
 Gavit, Shri Tukaram  
 Ghosh, Shri Bimalkanti  
 Ghosh, Shri P. K.  
 Ghosh, Shri Parimal  
 Girja Kumari, Shrimati  
 Goyal, Shri Shri Chand  
 Govind Das, Dr.  
 Gudadinni, Shri B. K.  
 Gupta, Shri Lakhnan Lal  
 Hajarnawis, Shri  
 Hari Krishna, Shri  
 Hazarika, Shri J. N.  
 Heerji Bhai, Shri  
 Hem Raj, Shri  
 Himatsingka, Shri  
 Iqbal Singh, Shri  
 Jadhav, Shri Tulsidas  
 Jadhav, Shri V. N.  
 Jagjivan Ram, Shri  
 Kamble, Shri  
 Kamala Kumari, Kumari  
 Karan Singh, Dr.  
 Kasture, Shri A. S.  
 Katham, Shri B. N.  
 Kedaria, Shri C. M.  
 Kesri, Shri Sitaram  
 Khadilkar, Shri  
 Khanna, Shri P. K.  
 Kinder Lal, Shri  
 Kotoki, Shri Liladhar  
 Krishnan, Shri G. Y.  
 Kureel, Shri B. N.  
 Kushwah, Shri Y. S.  
 Lakshmikanthamma, Shrimati  
 Laskar, Shri N. R.  
 Laxmi Bai, Shrimati  
 Lutfal Haque, Shri  
 Mahadeva Prasad, Dr.  
 Mahajan, Shri Vikram Chand  
 Maharaj Singh, Shri  
 Mahida, Shri Narendra Singh  
 Mahishi, Dr. Sarojini  
 Mandal, Dr. P.  
 Mandal, Shri Yamuna Prasad  
 Marandi, Shri  
 Masuriya Din, Shri  
 Mehta, Shri P. M.  
 Melkote, Dr.  
 Menon, Shri Govinda  
 Minimata, Shrimati Agam Dass Guru  
 Mirza, Shri Bakar Ali  
 Mishra, Shri Bibhuti  
 Mishra, Shri G. S.  
 Mohammad Yusuf, Shri  
 Mohsin, Shri  
 Mrityunjay Prasad, Shri  
 Mukerjee, Shrimati Sharda  
 Murthy, Shri B. S.  
 Nahata, Shri Amrit  
 Nanda, Shri  
 Nayar, Dr. Sushila  
 Pahadia, Shri Jaganath  
 Pandey, Shri K. N.  
 Pandey, Shri Vishwa Nath  
 Panigrahi, Shri Chintamani  
 Pant, Shri K. C.  
 Paokai Haokip, Shri  
 Parmar, Shri Bhaljibhai  
 Partap Singh, Shri  
 Parthasarathy, Shri  
 Patel, Shri Manibhai J.  
 Patel, Shri N. N.

Patil, Shri Anantrao  
 Patil, Shri C. A.  
 Patil, Shri T. A.  
 Poonacha, Shri C. M.  
 Pramanik, Shri J. N.  
 Prasad, Shri Y. A.  
 Qureshi, Shri Mohd. Shaffi  
 Radhabai, Shrimati B.  
 Raghu Ramaiah, Shri  
 Raj Deo Singh, Shri  
 Raju, Shri D. B.  
 Ram, Shri T.  
 Ram Dhan, Shri  
 Ram Dhani Das, Shri  
 Ram Sewak, Shri  
 Ram Subhag Singh, Dr.  
 Ram Swarup, Shri  
 Ramshekhar Prasad Singh, Shri  
 Rana, Shri M. B.  
 Randhir Singh, Shri  
 Rane, Shri  
 Rao, Shri Jaganath  
 Rao, Dr. K. L.  
 Rao, Shri Muthyal  
 Rao, Shri J. Ramapathi  
 Rao, Shri Thirumala  
 Rao, Dr. V. K. R. V.  
 Raut, Shri Bhola  
 Reddi, Shri G. S.  
 Reddy, Shri Ganga  
 Reddy, Shri P. Antony  
 Reddy, Shri R. D.  
 Reddy, Shri Surendar  
 Rohatgi, Shrimati Sushila  
 Roy, Shri Bishwanath  
 Sadhu Ram, Shri  
 Saha, Dr. S. K.  
 Saigal, Shri A. S.  
 Saleem, Shri M. Y.  
 Sambasivam, Shri  
 Sanjit Rupji, Shri  
 Sant Bux Singh, Shri  
 Sapre, Shrimati Tara  
 Savitri Shyam, Shrimati  
 Sayyad Ali, Shri  
 Sen, Shri Dwaipayana  
 Sen, Shri P. G.  
 Sethi, Shri P. C.  
 Shah, Shrimati Jayaben

Shah, Shri Manabendra  
 Shah, Shri Shantilal  
 Shambhu Nath, Shri  
 Shankaranand, Shri B.  
 Sharma, Shri D. C.  
 Sharma, Shri M. R.  
 Sharma, Shri Nawal Kishore  
 Sharma, Shri Ram Avtar  
 Sashi Bhushan, Shri  
 Shastri, Shri B. N.  
 Shastri, Shri Shiv Kumar  
 Sheo Narain, Shri  
 Sher Singh, Shri  
 Sheth, Shri T. M.  
 Shinde, Shri Annasahib  
 Shinkre, Shri  
 Shiv Chandika Prasad, Shri  
 Shukla, Shri S. N.  
 Shukla, Shri Vidya Charan  
 Siddayya, Shri  
 Siddheshwar Prasad, Shri  
 Singh, Shri D. N.  
 Singh, Shri D. V.  
 Sinha, Shri Mudrika  
 Sinha, Shri R. K.  
 Sinha, Shri Satya Narayan  
 Sinha, Shrimati Tarkeshwari  
 Snatak, Shri Nar Deo  
 Solanki, Shri S. M.  
 Sonar, Dr. A. G.  
 Sunder Lal, Shri  
 Supakar, Shri Sradhakar  
 Surendra Pal Singh, Shri  
 Sursingh, Shri  
 Suryanarayana, Shri K.  
 Swaran Singh, Shri  
 Tarodekar, Shri V. B.  
 Tiwary, Shri D. N.  
 Uikey, Shri M. G.  
 Venkatswamy, Shri G.  
 Verma, Shri Balgovind  
 Verma, Shri Prem Chand  
 Vyas, Shri Ramesh Chandra  
 Yadav, Shri Chandra Jeet

MR. SPEAKER : The result\* of the  
 Division is : Ayes : 85; Noes : 220.

*The Motion was negatived.*

\*The following Members also recorded their votes :—

AYES :—Sarvashri Bhajahari Mahato, Mohammad Ismail, J. M. Biswas, Dhireswar Kalita, and S. D. Somasundaram.

NOES : Sarvashri B. N. Bhargava and Bhola Nath Master.